

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No. HC.VII-87/2013(pt.)/10/A

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Pranjal Das,
District & Sessions Judge,
Jorhat.

Dated Guwahati, the 5th January, 2024.

Sub:- **Earned Leave.**

Ref:- Your Memo No.JJA/12499/2023, dtd. 22.12.2023.

Sir,

With reference to your letter on the subject cited above, I am directed to inform you that you have been granted **Earned Leave for 5(five) days from 02.01.2024 to 06.01.2024** (prefixing 23.12.2023 to 01.01.2024; suffixing 07.01.2024), **along with station leave permission for the entire period.** Further, you are asked to hand over the charge of your Court and Office to the Additional District & Sessions Judge, Jorhat and in his absence, to the next senior most Judicial Officer available at the station.

Yours faithfully,

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JT. REGISTRAR (VIGILANCE)

Memo No. HC.VII-87/2013(pt.)/11-12/A, dated , 05-01-2024

Copy to:-

1. The Principal Accountant General (A&E), Assam, Guwahati, for information. Copy of duly filled in leave application in prescribed format is enclosed herewith.

✓ 2. The Project Manager, Gauhati High Court.

[Signature]
JT. REGISTRAR (VIGILANCE)